

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Ref. order dated 5.12.2000

Free copy of order  
dated 5.12.2000 given  
to the counsel for  
both sides.Dated  
8/12

S.C.G

Order dated 5.12.2000

Heard the learned counsel for both sides. In this case the applicant prays for a transfer to the following places:

- i) Anandpur
- ii) Ghatgaon and
- iii) Anandpur College

Respondents have taken the stand that the applicant was transferred to the present place where he is working now in pursuance of the instruction of the Department on his completing tenure of four years. Whatever that may be, it is submitted by the Respondents in Para-8 of the reply that applicant had made a representation addressed to the D.P.S., Sambalpur and it was forwarded to the appropriate authority vide Office letter No.B3/Ch-IV dated 6.6.2000 and before passing any order on his representation seeking transfer, the applicant in the meanwhile approached the Tribunal. We are of the opinion that the ends of justice would be met by directing the respondents to consider the representation of the applicant on the basis of the genuine circumstances existing in which way the transfer has been sought for and if it is not possible to consider the transfer to dispose of the representation by giving reasons why the request of the applicant for a transfer cannot be considered and in any case the said representation shall be disposed of within a period of three months from the date of receipt of copies of this order.

With the above direction, this Original Application is disposed of, but without any order as to costs.

*Johny Varghese*  
VICE-CHAIRMAN  
S.J.P.  
MEMBER (JUDICIAL)